

ments is being encouraged through fiscal concessions.

In addition, Government is encouraging innovative technologies for production of flyash based blocks, bricks, ready mix concrete etc. for which fiscal concessions are being granted. A scheme relating to National Networks of Building Centre is in operation to provide training to the artisans in new technologies and to popularise cost effective & innovative technologies in construction. Some of the Building Centres have taken up construction work and production of building materials.

Repeal of Urban Land (Ceiling Regulation) Act 1976 will also pave way for release of more land and facilitate land assembly for the purpose of construction. The recent tax concession given for hous-

Construction of Dwelling Units in East Delhi

1685. SHRI RAJNATH SINGH 'SURYA': Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the Growth Techno Project Ltd. has been allowed to construct some 5000 dwelling units in East Delhi;

(b) if so, the details thereof;

(c) whether any time schedule has been fixed for its completion; and

(d) if so, the details thereof?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) to (d) The DDA has reported that the Growth Techno Project Ltd. is not executing any housing project in East Delhi.

Urban Areas Suffering Lack of Sanitation and Drainage

1686. SHRI ANIL SHARMA: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether there is any proposal under Government's consideration to identify urban areas all over the country which suffer from lack of sanitation and drainage;

(b) whether any survey has been done on a detailed basis by Government; and

(c) if so, the number of badly affected areas in Himachal Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No, Sir. Urban drainage/sanitation being a State subject, it is primarily the responsibility of the State Governments to provide for these facilities in their respective areas.

(b) No, Sir. No detailed survey has been done by the Central Government.

(c) Does not arise.

Misuse of public land

1687. SHRI GOPALSINGH G. SOLANKI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that C-Block Park of Rehabilitation Ministry Employees Cooperative Group House Building Society Ltd., Shivalik, New Delhi, earmarked for the purpose of school is being used for other purposes of having cock-tails/entertainment parties/marriages at the rate of Rs. 2,500 per function besides security of Rs. 3000;

(b) whether Government have granted the permission to misuse the plot;

(c) if not, the steps being taken against the management of the society for its lapse; and

(d) whether Government propose to restrict the society for the misuse of this park forthwith and if not, the reasons therefor?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) As per inspection conducted by the office of Regis-